
(2018) 08 CHH CK 0380
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 5710 Of 2018

Dharmendra Kumar Chelak	Vs	APPELLANT
State Of Chhattisgarh And Ors		RESPONDENT

Date of Decision : 31-08-2018

Acts Referred:

Citation : (2018) 08 CHH CK 0380

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Harish Khuntia, Arvind Dubey

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. Ignoring the default pointed out by the Registry of this Court, heard the matter finally with the consent of the parties.

2. Learned counsels appearing for the parties submit that the issue raised in this petition is squarely covered by the order dated 28.11.2017 passed by

this Court in WPS No.2530 of 2017 (Mukesh Kumar Patel and another Vs. State of Chhattisgarh and another) and batch of petitions, wherein

allowing the petitions, the circular dated 23.4.2016 has been quashed and it has been declared that the petitioners therein shall be entitled to obtain the

benefit of revised pay-scale on completion of 8 years service by including the services rendered by them on a lower post or on the same post.

3. In view of the aforesaid submission, since the impugned order or action is based on circular dated 23.4.2016 which stands quashed in the case

referred above, the present writ petition also deserves to be allowed with the direction that the petitioner shall also be entitled to obtain the benefit of

revised pay-scale on completion of 8 years service including the services rendered by him on a lower post or on the same post.

4. The writ petition thus stands finally disposed of.